

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3724  
ANSWERED ON:04.09.2012  
QUOTA OF EDIBLE OILS  
Rathwa Shri Ramsinhbhai Patalbhai

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government has failed to provide the sanctioned quota of edible oils to various States for distribution under the Public Distribution System (PDS) and as a result, people are forced to buy edible oils from the open market at exorbitant price;
- (b) if so, the details thereof along with the reasons for this short supply, State-wise; and
- (c) the measures taken by the Government to ensure the full supply of sanctioned quota of edible oils to the States?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a), (b) and (c): Government made allocations to States/UTs as per demand received from the States under the scheme for distribution of subsidized imported edible oils to ration card holders through PDS or other outlets. Thereafter State Governments are expected to make contract directly with Central Public Undertakings (CPSUs) for import of edible oils for distribution. The State-wise allocations, actual quantity for which States/UTs contracted with CPSUs for imports and quantities lifted during 2011-12 is detailed below:

Fig. in tons

(From April 2011 to 24.08.2012)

Name of States	Allocation made as per demand of States/UTs	Quantity contracted for imports through CPSUs	Quantity lifted by States/UTs
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Maharashtra	261740.00	84000.00	83689.242
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Goa	3650.00	3000.00	2911.818
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Uttar Pradesh	8000.00	2000.00	1999.984
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Andhra Pradesh	345500.00	260500.00	233608.422
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Gujarat	30000.00	30000.00	21473.748
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Dadra and Nagar Haveli	360.00	-	-
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Tamil Nadu	303600.00	246954.000	228450.792
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Himachal Pradesh	27000.00	16500.000	12889.896
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Lakshadweep	60.00	-	-
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West Bengal	20000.00	-	-
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Rajasthan	5000.00	-	-
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Mizoram	1	300.00	-
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There is no short supply of edible oils to States by Government or by Central Public Sector Undertakings (CPSUs) under the scheme as State Governments have to make contracts with CPSUs for imports. Government has written to State Governments from time to time for using the allocations made to them to the full extent and lifting the edible oils in time for distribution.